

ITEM NO.1

COURT NO.6

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 205-206/2022

AMAN LOHIA

Appellant(s)

VERSUS

HIGH COURT OF DELHI

Respondent(s)

([FOR DIRECTIONS])

WITH

SLP(Cr1) No. 1324-1329/2022 (II-C)

SLP(Cr1) No. 11659/2019 (II-C)

SLP(Cr1) No. 1330-1335/2022 (II-C)

SLP(Cr1) No. 410-411/2020 (II-C)

SLP(Cr1) No. 400-402/2020 (II-C)

SLP(Cr1) No. 1336-1344/2022 (II-C)

T.C.(C) No. 26/2021 (XVI-A)

Date : 19-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Ms. Meenakshi Arora, Sr. Adv.

Mr. Rajat Bhalla, Adv.

Mr. Amarjeet Singh, AOR

Mr. Viresh B. Saharya, AOR

Mr. Akshat Agarwal, Adv.

Mr. Narendra M. Sharma, Adv.

Mr. Rupesh Kumar, AOR

Ms. Pankhuri Shrivastava, Adv.

Ms. Neelam Sharma, Adv.

Mr. Siddharth Jain, Adv.

Mr. Abhishek Sharma, Adv.

Ms. Vanshaja Shukla, AOR

Mr. Mukul Kumar, AOR

For Respondent(s)

Mr. Shyam Divan, Sr. Adv.

Ms. Malavika Rajkotia, Adv.

Ms. Vanshaja Shukla, AOR

Ms. Akriti Tyagi, Adv.

Mr. Mayank Grover, Adv.
Ms. Riya Krishnamurthy, Adv.
Mr. Sajal Singhai, Adv.
Mr. Sudipto Sirkar, Adv.
Mr. Abhishek Chhabra, Adv.
Mr. Anirudh Dusaj, Adv.
Ms. Divya Jyoti Singh, Adv.

Mr. Chirag M. Shroff, AOR
Mr. Amandeep Mehta, Adv.

Ms. Shraddha Deshmukh, Adv.
Mr. Ashok Panigrahi, Adv.
Ms. Indira Bhakar, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties and Dr. Kiran Lohia/respondent in person. We have endeavoured to emphasize to her that there has to be a continuous endeavour to build trust among the two parties to find a holistic solution, something with which she is in agreement. This trust would have to be reflected in how the child, for whom both have the best interests in mind in their own way is dealt with and also keeping in mind the child's interest.

In view of the aforesaid, we are not inclined to vary the arrangement made on 10.03.2021.

However, at the request of Dr. Kiran Lohia, in view of the wish she has expressed that the child would like to travel to a hill station, we permit her to take the child for a trip to any hill station she wants within India over a long weekend of 3 days. The only thing is that she will have to

inform the father of where she is taking the child.

We have also emphasized to her that for the remaining period when she is in Delhi, our order dated 10.03.2022 must be adhered to in letter and spirit.

List on 11.05.2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)